Suppl. Cause List No. 1 Sr. No. 02

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

Bail App No. 52/2020

Isghfaq Manzoor

...Applicant

Through:-Mr. Jagpaal Singh, Advocate

v/s

Union Territory of J&K

...Non-applicant

Through :- Mr. Ayjaz Lone, Dy. AG

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE <u>ORDER</u>

The applicant accused seeks bail on medical ground with specific reference to skin allergy as mentioned in para 6 of the petition. The applicant is not taken care of by the jail authorities is the precise submission made in the application. The objections have been filed to the application wherein it is submitted that required medical treatment for the ailments of the application is being provided by the doctor as and when required even at Govt. Hospital Kathua. The report from Superintendent Jail Hirangar, is annexed with the objections from wherein it is made out that the applicant has been provided the requisite medical treatment even at Govt. Medical College, Hospital Kathua.

In view of the fact that the applicant is being provided all necessary medical care in the jail who is lodged there in pursuance to FIR No. 55/2019 under sections 8/21/22/25 NDPS Act, the application is held to be without merit and is dismissed. The applicant shall be at liberty to file fresh application in case any contingency on medical ground arises for the applicant.

(PUNEET GUPTA) JUDGE

Jammu 02.06.2020 Shammi